FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **M/S UPAL BUILDTECH PRIVATE LIMITED** RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Upal Buildtech Private Limited
2.	Date of incorporation of corporate debtor	13.03.2008
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2008PTC175323
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 303, 3rd Floor, Balaji Chamber, D-246/10 Street No. 10, Laxmi Nagar, New Delhi-110092
6.	Insolvency commencement date in respect of corporate debtor	25.01.2023 **(order received on 02.02.2023)**
7.	Estimated date of closure of insolvency resolution process	24.07.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anup Kumar IP Reg. No. IBBI/IPA-002/IP-N00333/2017-18/10911
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Ch. No. 734, Lawyers Chamber Block, Western Wing, Tiz Hazari Court, Delhi-110054 Email: sachanlawanalyst@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-708, I Thum Tower-C, Plot No. A-40, Sector 62, Noida, UP-201301 Email ID: **irpupalbuildtech@gmail.com**
11.	Last date for submission of claims	**16.02.2023**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under a Real Estate Project under section 5 (8) (f) of the Insolvency and Bankruptcy Code, 2016.)

13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. **Mr. Prabhat Ranjan Singh, IP** IP Reg. No. IBBI/IPA-002/IP-N00428/2017-18/11239 Add:- 119, C.K. Daphtary Block, Supreme Court of India, Tilak Lane, New Delhi-110092 2. **Mr. Pradeep kumar Verma, IP** IP Reg. No. IBBI/IPA-001/IPNO-1884/2022-23/14134 Add:- C1-504, Cleo County, Sector 121, Noida-201301 3. **Mr. Deepak kumar Agarwal, IP** IP Regd. No. IBBI/IPA-002/IP-N00584/2017-18/11778 Add:- B-27, Sector 47, Gautam Buddha Nagar, Uttar Pradesh-201301
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: **https://ibbi.gov.in/en/home/downloads** Physical Address: **Details given in the entry no. 13**

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of **M/s Upal Buildtech Private Limited** on 25.01.2023 (Received on 02.02.2023).

The creditors of **M/s Upal Buildtech Private Limited**, are hereby called upon to submit their claims with proof on or before **16.02.2023** to the interim resolution professional at the address mentioned against **entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the **entry No. 12**, shall indicate its choice of authorised representative from among the three insolvency professionals listed against **entry No. 13** to act as authorised representative of the class Allottees under a Real Estate Project under Section 5 (8) (f) of the Insolvency and Bankruptcy Code, 2016 in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

ANUP KUMAR IBBI/IPA-002/IP-N00333/2017-18/10911 Insolvency Professional

Mr. ANUP KUMAR
INTERIM RESOLUTION PROFESSIONAL
M/S UPAL BUILDTECH PRIVATE LIMITED
Regd. No. IBBI/IPA-002/IP-N00333/2017-18/10911

Date : 04.02.2023
Place : Delhi

- The Submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations). The proof of claim should be submitted by way of the following specified forms in the CIRP Regulations.

  FORM B – for claims by Operational Creditors
  FORM C – for claims by Financial Creditors
  FORM CA – Submission of claim by Financial Creditor in a class.
  FORM D – for claims by Workmen and Employees
  FORM E – for claims by Authorized Representative of Workmen and Employees
  FORM F – for claims by Creditors other than Financial Creditor and Operational Creditors.
  In order to get a copy of the form, you may download from the abovementioned website www.ibbi.gov.in htpp://ibbi.gov.in/downloadfrom.html and the CIRP Regulations.

	(after exceptional and/or extraordinary Items)				
4	Net Profit/ (loss) for the period after Tax (after exceptional and/or extraordinary Items)	(757)	(2,102)	(659)	(3,642)
5	Total Comprehensive Income for the period [Comprising Profit/(loss) for the period (after tax) & other Comprehensive Income (after tax)]	(755)	(2,097)	(644)	(3,636)
6	Paid up Equity share capital	1,370	1,370	1,370	1,370
7	Reserves (excluding Revaluation Reserves)	-	-	-	(8,424)
8	Earnings Per Share in Rupees (Face Value of Rs 10/- each) - (not annualised)				
	1. Basic (not annualised)	(5.52)	(15.34)	(4.81)	(26.58)
	2. Diluted (not annualised)	(5.52)	(15.34)	(4.81)	(26.58)

Notes:

1. The above is an extract of the detailed format of Unaudited financial results for the Quarter and Nine months ended December 31, 2022 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results are available on stock exchange website (www.bseindia.com) and on company's website (www.srsl.in).
2. The above results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at its meeting held on 03 February, 2023. The Statutory Auditors have carried out a limited review of the results for the quarter and Nine months ended December 31, 2022.
3. The figures of the previous period / year have been re-grouped /re-arranged and / or recast wherever found necessary.

Place : Udaipur
Date : February 03, 2023

By Order of the Board
Sd/-
(Vikas Ladia)
Managing Director & CEO (DIN : 00256289)

TATA CAPITAL FINANCIAL SERVICES LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.

POSSESSION NOTICE

(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Tata Capital Financial Services Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a **Demand Notice dated 11.10.2022** calling upon the Borrower & Co-Borrowers/Guarantors, i.e., **(1) MR. MOHIT PURI, (2) MS. RITA PURI,** W/o Late Shri S. C. Puri **both resident of** B-95, Lajpat Nagar-I, New Delhi-110024 **and (3) M/S AUTO ZONE,** Through its Proprietor, Resi-cum-Office, B-95, Lajpat Nagar-I, New Delhi- 110024 to repay the amount mentioned in the Demand Notice being **Rs. 3,79,11,858.41/- vide Loan Account Nos. 7903437, 20706737 & 8920100** along with penal interest, applicable charges, etc. within 60 days from the date of the said Demand Notice.

The borrowers, having failed to repay the amount, notice is hereby given to the borrowers, in particular and the public, in general, that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on this **2nd day of February, 2023.**

The borrowers, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Financial Services Ltd, for an amount **Rs. 3,79,11,858.41/- as on 11.10.2022** alongwith interest thereon and penal interest, charges, costs etc. from **12.10.2022.**

SCHEDULE OF THE PROPERTY:

ENTIRE BASEMENT, GROUND, SECOND FLOOR, AND ENTIRE TERRACE OVER AND ABOVE THE SECOND FLOOR BUILT ON PROPERTY BEARING NUMBER B/95, LAJPAT NAGAR- I, NEW DELHI- 110024, MORE PARTICULARLY DESCRIBED IN RELINQUISHMENT DEED DATED 17-10-2012, EXECUTED IN FAVOUR OF MS. RITA PURI.

BOUNDED AS:

EAST: SERVICE LANE
WEST: ROAD
NORTH: PLOT NO. B-105
SOUTH: PLOT NO. B-104

Date: 05/02/2023
PLACE: New Delhi

Sd/- Authorised Officer,
For Tata Capital Financial Services Limited

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

MIG Flat No. 795, Ist Floor, Pocket-B, East of Loni Road, Shahdara, Delhi-110093 admeasuring 67.70 sq.mtr., owned by Shri Raj Kumar Singh & Smt. Rupam, Bounded as : North - Open Space, South - Entrance & Flat No. 796, East - Open Space & Other Flat, West - Open Space

Date : 02-02-2023, Place: New Delhi **Authorised Officer, UNION BANK OF INDIA**

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S UPAL BUILDTECH PRIVATE LIMITED

RELEVANT PARTICULARS

1.	**Name of Corporate Debtor**	**M/s Upal Buildtech Private Limited**
2.	Date of incorporation of Corporate Debtor	13.03.2008
3.	Authority under which Corporate Debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45400DL2008PTC175323
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Office No. 303, 3rd Floor, Balaji Chamber, D-246/10 Street No. 10, Laxmi Nagar, New Delhi-110092
6.	Insolvency commencement date in respect of Corporate Debtor	**25.01.2023** (order received on 02.02.2023)
7.	Estimated date of closure of insolvency resolution process	**24.07.2023**
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Mr. Anup Kumar** **Reg. No.:** IBBI/IPA-002/IP-N00333/2017-18/10911
9.	Address & email of the interim resolution professional, as registered with the board	Ch. No. 734, Lawyers Chamber Block, Western Wing, Tiz Hazari Court, Delhi-110054 **E-mail:** sachanlawanalyst@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	C-708, I Thum Tower-C, Plot No. A-40, Sector 62, Noida, UP-201301 **E-Mail:** irpupalbuildtech@gmail.com
11.	Last date for submission of claims	**16.02.2023**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Allottees under a Real Estate Project under section 5 (8) (f) of the Insolvency and Bankruptcy Code, 2016.)
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	**1. Mr. Prabhat Ranjan Singh, IP** **IP Reg. No.:** IBBI/IPA-002/IP-N00428/2017-18/11239 **Add:**119, C.K. Daphtary Block, Supreme Court of India, Tilak Lane, New Delhi-110092 **2. Mr. Pradeep Kumar Verma, IP** **IP Reg. No.:** IBBI/IPA-001/IPNO-1884/2022-23/14134 **Add:** C1-504, Cleo County, Sector 121, Noida-201301 **3. Mr. Deepak Kumar Agarwal, IP** **IP Regd. No.:** IBBI/IPA-002/IP-N00584/2017-18/11778 **Add:** B-27, Sector 47, Gautam Buddha Nagar, Uttar Pradesh-201301
14.	(a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/en/home/downloads (b) Physical Address: Details given in the entry no. 13

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of **M/s Upal Buildtech Private Limited on 25.01.2023** (Received on 02.02.2023).

The creditors of **M/s Upal Buildtech Private Limited,** are hereby called upon to submit their claims with proof on or before **16.02.2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class Allottees under a Real Estate Project under Section 5 (8) (f) of the Insolvency and Bankruptcy Code, 2016 in Form CA.

The Submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations). The proof of claim should be submitted by way of the following specified forms in the CIRP Regulations.

FORM B – for claims by Operational Creditors
FORM C – for claims by Financial Creditors
FORM CA – Submission of claim by Financial Creditor in a class.
FORM D – for claims by Workmen and Employees
FORM E – for claims by Authorized Representative of Workmen and Employees
FORM F – for claims by Creditors other than Financial Creditor and Operational Creditors.

In order to get a copy of the form, you may download from the abovementioned website www.ibbi.gov.in htpp://ibbi.gov.in/downloadfrom.html and the CIRP Regulations.

Submission of false or misleading proofs of claim shall attract penalties.

Mr. Anup Kumar
Interim Resolution Professional for M/s Upal Buildtech Private Limited
Regd. No.: IBBI/IPA-002/IP-N00333/2017-18/10911

Date : 04.02.2023
Place: Delhi

Securitization
exercise of the
(Enforcement)
60 days from th
Courier. The bo
in general that
powers conferr
as in the table.
properties and
amount here in

Branch: Kanpu

BORROWER:
Gupta, both R/
AMOUNT DUE
fifty six and fo
thousand seve
lacs seventeer
24.11.2022 + pe
PROPERTY M
building situate
Naubasta near
Boundaries: E
No S-49-R. **B)** L
Mr. Shyam Sur
Arazi No 279, S
Singhpur Kacha
Arazi No 339 &
Emerging from
Building situate
Owner: M/s. S
Kannauj Highwa
DATE OF 13(2)

The borrower'
time available

Date: 05.02.20

Smart City

IN

NIT No.: 42/ISCD

Online percenta
purchased onlin
portal: www.mpt

No.	
1	Selection
Remaining
Lowering
Balance D.I
supply to
from GSR to
Area (Packa
2	Selection
Remaining
GSR 6 ML
pumping in
including
Mechanical
etc, in ABD A

Key Dates:

S.No.	
1.	Last dat
2.	Last dat
3.	Technic
4.	Pre-Bid

Notes:-
(1) Tender Docu
(2) Amendment
(3) The EMD shal
(4) In case any o
(5) Bids submitte

NIT No.: 39/

बैंक ऑफ़
Bank o
Notice U/S

सौरभ दुआ, ए–3/104, प्रथम तल, जनकपुरी, नई दिल्ली–110058, श्रीमती रिम्मी अरोड़ा, 55/9, ब्लॉक 55, अशोक नगर, नई दिल्ली–110018 (2) श्रीमती सरोज दुआ, ए–3/104, प्रथम तल, जनकपुरी, नई दिल्ली–110058 को मांग सूचना दिनांक 03.09.2022 को जारी किया गया था। जिसमें सूचना में बकाया राशि रू. 12,06,478.91 (रु. बारह लाख छः हजार चार सौ अड्डहत्तर और पैसे इक्यान्वे मात्र) दिनांक 31.08.2022 तक और भविष्य का ब्याज, इत्यादि सहित उक्त नोटिस की प्राप्ति की तिथि से 60 दिनों के अन्दर भुगतान करने को कहा गया था।

कर्जदार/गारंटर उक्त नोटिस में निर्दिष्ट अवधि के भीतर राशि का भुगतान करने में असफल हो गये हैं इसलिये एतद्द्वारा कर्जदार/गारंटर तथा सर्वसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरी ने सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 9 के साथ पठित अधिनियम की धारा 13 की उप–धारा (4) के तहत प्रदत्त शक्तियों के प्रयोग में नीचे वर्णित संपत्ति पर दिनांक 02.02.2023 को कब्जा ले लिया है।

उधारकर्ता(ओं) का ध्यान एक्ट की धारा 13 की उप धारा (8), के प्रावधानों के अंतर्गत सुरक्षित परिसंपत्तियों के मुक्त करने हेतु उपलब्ध समय सीमा की ओर आकर्षित किया जाता है।

कर्जदार को विशेष रूप से और सर्वसाधारण को सामान्य रूप से चेतावनी दी जाती है कि वे निम्न सम्पत्तियों के साथ लेन–देन न करें तथा सम्पत्ति के साथ कोई भी लेन–देन **पंजाब नैशनल बैंक, मण्डल शस्त्रा केन्द्र, पश्चिमी दिल्ली, द्वितीय तल, विक्रांत टॉवर, राजेन्द्र प्लेस, नई दिल्ली–110008 के प्रभार वास्ते राशि रु. रू. 12,06,478.91 (रु. बारह लाख छः हजार चार सौ अड्डहत्तर और पैसे इक्यान्वे मात्र) दिनांक 31.08.2022 तक और उक्त राशि पर भविष्य का ब्याज, लागत एवं प्रभार इत्यादि सहित**

अचल सम्पत्तियों का विवरण

सम्पूर्ण प्रथम तल, बिना छत के अधिकार के निर्मित सम्पत्ति नं. 104, भूमि क्षेत्रफल 126 वर्ग मी., ब्लॉक–ए3, 1/4 अविभाजित शेयर के साथ निचला भूतल पर स्टिल्ट पार्किंग, पंखा रोड के लेआउट प्लान में, रिहायशी स्कीम जिसे अब जनकपुरी कहते है, नई दिल्ली–110058 में स्थित, यह सम्पत्ति श्री मोहिंदर पाल दुआ पुत्र नरसिंह दुआ और सरोज दुआ पत्नी मोहिंदर पाल दुआ के नाम पर है।

दिनांक : 02.02.2023, स्थान : नई दिल्ली प्राधिकृत अधिकारी, पंजाब नैशनल बैंक

पंजाब नैशनल बैंक punjab national bank
भरोसे का प्रतीक ...the name you can BANK upon!
(A GOVERNMENT OF INDIA UNDERTAKING)

मण्डल शस्त्रा केन्द्र, पश्चिमी दिल्ली, **द्वितीय तल, विक्रांत टॉवर, राजेन्द्र प्लेस, नई दिल्ली**

नियम 8(1) कब्जा सूचना (अचल सम्पत्ति हेतु)

जबकि अधोहस्ताक्षरी ने वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन एवं प्रतिभूति हित प्रवर्तन अधिनियम 2002 के तहत **पंजाब नैशनल बैंक, मण्डल शस्त्रा केन्द्र, पश्चिमी दिल्ली, द्वितीय तल, विक्रांत टॉवर, राजेन्द्र प्लेस, नई दिल्ली–110008** का प्राधिकृत अधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए **कर्जदार (1) मैसर्स हरियाणा ऑयल कम्पनी, प्रोपराईटर ह्यास श्री मोहिन्दर पाल (मृतक) इसके कानूनी वारिस द्वारा श्रीमती सरोज दुआ, श्री सौरभ दुआ, श्रीमती रिम्मी अरोड़ा, (2) श्री मोहिन्दर पाल (मृतक) इसके कानूनी वारिस द्वारा श्रीमती सरोज दुआ, ए–3/104, प्रथम तल, जनकपुरी, नई दिल्ली–110058, श्री सौरभ दुआ, ए–3/104, प्रथम तल, जनकपुरी, नई दिल्ली–110058, श्रीमती रिम्मी अरोड़ा, 55/9, ब्लॉक 55, अशोक नगर, नई दिल्ली–110018 (3) श्रीमती सरोज दुआ, ए–3/104, प्रथम तल, जनकपुरी, नई दिल्ली–110058 को मांग सूचना दिनांक 03.09.2022 को जारी किया गया था। जिसमें सूचना में बकाया राशि रू. 68,20,611.86 (रु. अडसठ लाख बीस हजार छः सौ ग्यारह और पैसे छियासी मात्र) दिनांक 31.08.2022 तक और भविष्य का ब्याज, इत्यादि सहित** उक्त नोटिस की प्राप्ति की तिथि से 60 दिनों के अन्दर भुगतान करने को कहा गया था।

कर्जदार/गारंटर उक्त नोटिस में निर्दिष्ट अवधि के भीतर राशि का भुगतान करने में असफल हो गये हैं इसलिये एतद्द्वारा कर्जदार/गारंटर तथा सर्वसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरी ने सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 9 के साथ पठित अधिनियम की धारा 13 की उप–धारा (4) के तहत प्रदत्त शक्तियों के प्रयोग में नीचे वर्णित संपत्ति पर दिनांक 02.02.2023 को कब्जा ले लिया है।

उधारकर्ता(ओं) का ध्यान एक्ट की धारा 13 की उप धारा (8), के प्रावधानों के अंतर्गत सुरक्षित परिसंपत्तियों के मुक्त करने हेतु उपलब्ध समय सीमा की ओर आकर्षित किया जाता है।

कर्जदार को विशेष रूप से और सर्वसाधारण को सामान्य रूप से चेतावनी दी जाती है कि वे निम्न सम्पत्तियों के साथ लेन–देन न करें तथा सम्पत्ति के साथ कोई भी लेन–देन **पंजाब नैशनल बैंक, मण्डल शस्त्रा केन्द्र, पश्चिमी दिल्ली, द्वितीय तल, विक्रांत टॉवर, राजेन्द्र प्लेस, नई दिल्ली–110008 के प्रभार वास्ते राशि रू. 68,20,611.86 (रु. अडसठ लाख बीस हजार छः सौ ग्यारह और पैसे छियासी मात्र) दिनांक 31.08.2022 तक और उक्त राशि पर भविष्य का ब्याज, लागत एवं प्रभार इत्यादि सहित**

अचल सम्पत्तियों का विवरण

सम्पूर्ण प्रथम तल, बिना छत के अधिकार के निर्मित सम्पत्ति नं. 104, भूमि क्षेत्रफल 126 वर्ग मी., ब्लॉक–ए3, 1/4 अविभाजित शेयर के साथ निचला भूतल पर स्टिल्ट पार्किंग, पंखा रोड के लेआउट प्लान में, रिहायशी स्कीम जिसे अब जनकपुरी कहते है, नई दिल्ली–110058 में स्थित, यह सम्पत्ति श्री मोहिंदर पाल दुआ पुत्र नरसिंह दुआ और सरोज दुआ पत्नी मोहिंदर पाल दुआ के नाम पर है।

दिनांक : 02.02.2023, स्थान : नई दिल्ली प्राधिकृत अधिकारी, पंजाब नैशनल बैंक

आईडीएफसी फर्स्ट बैंक लिमिटेड

सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

मैसर्स उपल बिल्डटैक प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	**कार्पोरेट देनदार का नाम**	**मैसर्स उपल बिल्डटैक प्राइवेट लिमिटेड**
2.	कार्पोरेट देनदार के निगमन की तिथि	13 मार्च 2008
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित/पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, दिल्ली
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या/सीमित दायित्व पहचान संख्या	U45400DL2008PTC175323
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	कार्यालय नं. 303, तीसरी मंजिल, बालाजी चैंबर, डी–246/10 गली नं. 10, लक्ष्मी नगर, नई दिल्ली –110092
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	**25 जनवरी, 2023** (आदेश 02 फरवरी 2023 को प्राप्त हुई)
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	**24 जुलाई 2023**
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	**श्री अनूप कुमार** **पंजी. सं.**:IBBI/IPA-002/IP-N00333/2017-18/10911
9.	अंतरिम समाधान प्रोफेशनल का पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है	चैंबर नं. 734, लायर्स चैंबर ब्लॉक, वेस्टर्न विंग, तीस हजारी कोर्ट, दिल्ली–110054 **ईमेल** : sachanlawanalyst@gmail.com
10.	अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई–मेल	सी–708, आई थम टावर–सी, प्लॉट नंबर ए–40, सेक्टर 62, नोएडा, यूपी–201301 **ईमेल** : irpupalbuildtech@gmail.com
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	**16 फरवरी, 2023**
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप–धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	दिवाला और दिवालियापन संहिता, 2016 की धारा 5 (8) (एफ) के तहत एक रियल एस्टेट परियोजना के तहत आवंटित
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	**1. श्री प्रभात रंजन सिंह,आईपी** **आईपी पंजी. सं.**:IBBI/IPA-002/IP-N00428/2017-18/11239 **पता:** 119, सी.के. दफ्तरी ब्लॉक, भारत का सर्वोच्च न्यायालय, तिलक लेन, नई दिल्ली –110092 **2. श्री प्रदीप कुमार वर्मा,आईपी** **आईपी पंजी. सं.**:IBBI/IPA-001/IPNO-1884/2022-23/14134 **पता:** सी1–504, क्लियो काउंटी, सैक्टर 121, नोएडा–201301 **3. श्री दीपक कुमार अग्रवाल,आईपी** **आईपी पंजी. सं.**:IBBI/IPA-002/IP-N00584/2017-18/11778 **पता:** बी–27, सैक्टर 47, गौतम बुद्ध नगर, उत्तर प्रदेश–201301
14.	(क) संबंधित प्रपत्र उपलब्ध है (ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है:	(क) वेब लिंक: https://ibbi.gov.in/en/home/downloads (ख) भौतिक पता: विवरण प्रविष्टि संख्या 13 में दिया गया है

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिकरण ने दिनांक **25 जनवरी, 2023** को **मैसर्स उपल बिल्डटैक प्राइवेट लिमिटेड** के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है।

मैसर्स उपल बिल्डटैक प्राइवेट लिमिटेड के लेनदारों से एतद्द्वारा अपने दावों का प्रमाण **16 फरवरी, 2023** को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

एक वर्ग से संबंधित वित्तीय लेनदार, जैसा कि प्रविष्टि संख्या 12 में सूचीबद्ध है, 2016 के दिवाला और दिवालियापन संहिता की धारा 5 (8) (एफ) के तहत एक रियल एस्टेट परियोजना के तहत वर्ग आवंटियों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 में सूचीबद्ध तीन दिवालिया पेशेवरों में से अपनी पसंद का एक अधिकृत प्रतिनिधि को फॉर्म सीए में इंगित करेगा।

दावों के प्रमाण का प्रस्तुतीकरण भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 (CIRP विनियम) के अध्याय IV के अनुसार किया जाना चाहिए। दावे का प्रमाण सीआईआरपी विनियमों में निम्नलिखित निर्दिष्ट प्रपत्रों के माध्यम से प्रस्तुत किया जाना चाहिए।

फॉर्म बी – परिचालन लेनदारों द्वारा दावों के लिए
फार्म सी – वित्तीय लेनदारों द्वारा दावों के लिए
फॉर्म सीए – एक वर्ग में वित्तीय लेनदार द्वारा दावा प्रस्तुत करना।
फार्म डी – कामगारों और कर्मचारियों द्वारा दावों के लिए
फार्म ई – कामगारों और कर्मचारियों के अधिकृत प्रतिनिधि द्वारा दावों के लिए
फार्म एफ – वित्तीय लेनदार और परिचालन लेनदारों के अलावा अन्य लेनदारों द्वारा दावों के लिए।

प्रपत्र की एक प्रति प्राप्त करने के लिए, आप उपरोक्त वेबसाइट htpp://ibbi.gov.in/downloadfrom.html और CIRP विनियमों से डाउनलोड कर सकते हैं।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

श्री अनूप कुमार
दिनांक :04.02.2023 अंतरिम समाधान प्रोफेशनल, मैसर्स उपल बिल्डटैक प्राइवेट लिमिटेड
स्थान : दिल्ली **पंजीकरण सं.**:IBBI/IPA-002/IP-N00333/2017-18/10911